

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

111. IA/1378/2024 IN C.P. (IB)/1078(MB)2022

**IN THE MATTER OF**

SHANTI AGRO FOODS PRIVATE LIMITED

VS

Fortune First International Trading &  
Services LLP

Section 9 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 29.04.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner:

For the Respondent:

---

**ORDER**

Since the Court time is over. Hence the case is adjourned to **09.05.2024**.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

217. IA/2977/2023 IA/5608/2023 IN C.P. (IB)/1078(MB)2022

**IN THE MATTER OF**

Shanti Agro Foods Private Limited

Vs

Fortune First International Trading & Services LLP

Section 9 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 29.04.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner:

For the Respondent:

---

**ORDER**

Since the Court time is over. Hence the case is adjourned to **09.05.2024**.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)